

**Before Shri R.S. Virk, District Judge (RETD.)**

**appointed to hear objections/representations in the matter of PACL Ltd.  
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018 of  
the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata  
Bhattacharya Vs SEBI, and also duly notified in SEBI Press release no. 66 dated  
08/12/2017).**

**File No. : Miscellaneous No. 1**

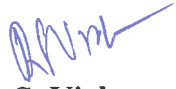
**Applicants :** Smt Pratibha Govind Gittey and 9 others, Aurangabad (Maharashtra),  
Shri Hansaji I Prajapati and 49 others, Banaskantha (Gujarat), Shri  
Vidhya Bhushan and 16 others, East Champaran (Bihar), Shri Shantilal  
Bhavsaar and 8 others, Dhar (Madhya Pradesh), Shri Shyamlal Koli  
and 64 others, Karauli (Rajasthan), Shri Salunke Rajender Ahilaji and  
59 others, Ahmednagar (Maharashtra), Shri Rajender Kumar and 44  
others, Shri Ganganagar (Rajasthan), Shri. Anil Kumar and 76 others,  
West Champaran (Bihar), Shri. Valjibhai C. Chaudhary and 137 others,  
Banaskantha(Gujarat), Shri. Manoj Anand Bihari and 197 others,  
Nagpur (Maharashtra)

**Present : None**

**Order :**

1. The applicants above named are the same persons whose identical prayers have already been disposed off on merits in their respective file nos. 480, 481, 482, 484, 486, 488, 490, 496, 497 and 510 vide my order dated 02/07/2018. No further actions is called for on the applications subsequently received from the above named applicants after the disposal of their earlier applications vide my order dated 02/07/2018. Hence dismissed.

**Date : 12/07/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**